Central Administrative Tribunal Principal Bench

C.P.673/2001 IN P.H.O.A. 365/1999



New Delhi, this the day of 3rd February, 2003

Hon'ble Dr.A.Vedavalli, Member (J) Hon'ble Shri Govindan S.Tampi, Member(A)

- Sh.Krishan Pal,
 3/135, Sector 2, Sahibabad-201005
 Distt.Ghaziabad.
- R.R.Sri Prakash, 1076, Laxmi Bai Nagar, New Delhi.
- 3. Sh.Kulwant Rai, B-37, Moti Bagh-I, New Delhi-110048.
- 4. Sh.S.P.Singh, 148-B, Moti Bagh-I, New Delhi-110048.
- 5. Sh.M.S.Kasottia, B-630 Hastal Colony, Uttam Nagar, New Delhi-110059.
- 6. Sh.Bharat Bhushan, 370, A-3, Chirag Delhi, New Delhi-110017.
- 7. Sh.P.Madhusoodanan, 85-G, Sector-4, Gole Market, New Delhi-110001.
- 8. Sh.B.S.Bist,
 Sector-V/182, R.K.Puram, Gole Market,
 New Delhi-110029.
- 9. R.Dayanandan, 24-P, Sector-4, DIZ Area, Gole Market, New Delhi.
- 10.Smt.Shashi Kataria, RZ.67/345, Mohan Nagar, Pankha Road, New Delhi-110046. ...Petitioners (Shri M.S.Kasottia, Applicant No.5 in person)

Versus

- 1. Shri A.K.Agarwal,
 Secretary,
 Department of Personnel & Training,
 New Delhi.
- 2. Shri J.A.Chowdhury, Secretary(Health), Ministry of Health & F.W, Nirman Bhawan, New Delhi-11.

(By Advocate:Shri R.N.Singh) ...Respondents

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ORDER(Oral)

By Hon'ble Dr.A. Vedavalli, Member (J)



that the order of this Tribunal dated 28.11.2000 in OA No.365/1999 against which C.P.673/2001 has been filed by the applicants, has been quashed by the Hon'ble Delhi High Court by its order dated 2.12.2002 in CWP No.3525/2001. A copy of the Delhi High Court's order is taken on record. In view of the order of the Delhi High Court, he seeks permission to withdraw the CP. Permission granted. CP is dismissed as withdrawn. Notices

discharged.

sovindan S. Tampi) Member(A)

(Dr. A.Vedavalli)
 Member(J)

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